

Central Administrative Tribunal, Principal Bench

R.A. Nos. 226/2000 In  
O.A. 334 of 1998

New Delhi, this the 27<sup>th</sup> day of July, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Gulzar Hussain .. Review Applicant

.. Petitioner

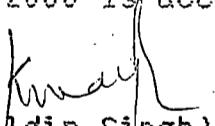
Union of India and Others .. Respondents

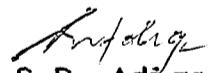
ORDER BY CIRCULATION

By Hon'ble Mr. Kuldip Singh, Member (J)

RA No.226 of 2000 has been filed by the applicant for review of the order passed on 2.6.2000 in OA No.334 of 1998.

2. The O.A. was filed by the applicant for challenging the orders of disciplinary authority, appellate authority and revisional authority on the basis of which he was dismissed from service. He had prayed in the OA for reinstatement and for grant of consequential benefits. The O.A. was dismissed on 2.6.2000. All the grounds taken in the RA were taken into consideration by the Tribunal while deciding the O.A. and we do not find any error apparent on the face of record warranting a review of our order under Order XLVII Rule 1 CPC. RA 226/2000 is accordingly rejected.

  
( Kuldip Singh )  
Member (J)

  
( S.R. Adige )  
Vice Chairman(A)

/Rakesh